



HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Special Appeal (Writ) No. 718/2026
URN: SAW / 1530U / 2026

Rajasthan University of Health Science & Ors.

----Appellants

Versus

Tanvi Sharma Daughter of Shri Vijay Sharma

----Respondent



For Appellant(s)	:	Mr. Mohd. Ashfaq Khan with Ms. Rekha Jain
For Respondent(s)	:	Mr. Ajay Shukla with Mr. Raghav Sharma, Mr. Shivam Sharma & Ms. Jyoti Sharma.

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE MANEESH SHARMA

Order

08/07/2026

1. Learned Single Judge has allowed the petitioner to provisionally join the course of M.Sc. (Med) - Microbiology. A challenge has been made before us by the Rajasthan University of Health Science (RUHS) challenging the order of the learned Single Judge.
2. It is contended that the equivalence of M.Sc. (Med) Microbiology to the subjects which were necessarily mentioned in the advertisement could not have been made by the learned Single Judge.
3. We agree *prima facie* with the contentions of the University. However, considering the nature of the subjects which the respondent has studied while undergoing the course of Biochemistry, it would be in the interest of justice that the



Equivalence Committee of the University may take a decision as to whether B.Sc. Biochemistry would be equivalent to B.Sc. Biology with Chemistry and Zoology.

4. An independent Equivalence Committee shall be formed by the Vice-Chancellor of the RUHS by including Professors of the level of Biochemistry, Botany, Zoology and Chemistry from other Universities.

5. A report in this regard may be submitted within a period of one month.

6. We were also informed that the appellant *vide* order dated 01.07.2026 allowed the petitioner to provisionally study the course.

7. Let this case come up before this Court on 10.08.2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

10/AMIT KUMAR/405